

ITEM NO.5

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) Nos.25053-25055/2017

(Arising out of impugned final judgment and order dated 03-08-2017 in WC No. 21457/2017, WC No. 21587/2017 & WC No. 32543/2017 passed by the High Court of Judicature at Allahabad)

RAJENDRA & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.93706/2017-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 2078/2018 (XI)

(FOR ADMISSION and I.R. and IA No.10435/2018-EXEMPTION FROM FILING O.T.)

Date : 09-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. V.K. Shukla, Sr. Adv.

Ms. Parul Shukla, AOR

Mr. Udayaditya Banerjee, Adv.

Ms. Shreya Bhojnagarwala, Adv.

Mr. Y.D. Sharma, Sr. Adv.

Mr. Manoj Kumar Rajput, Adv.

Ms. Deepika Sharma, Adv.

Km. Pushapa K. Mishra, Adv.

Ms. Maharnisha, Adv.

Mr. Naresh Kumar, AOR

For Respondent(s)

Mr. Ravindra Kumar, Sr. Adv.

Mr. Binay Kumar Das, AOR

Ms. Priyanka Das, Adv.

Ms. Neha Das, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioners seeks and is granted four weeks' time to file rejoinder affidavit.
2. We are informed that in the connected matter viz. Special Leave Petition (C) No.2078/2018, one of the petitioners is reported to have passed away.
3. Learned Senior Counsel for the petitioners seeks and is granted four weeks' time to take appropriate steps to bring on record the legal representatives of the deceased petitioner.
4. As prayed for, additional documents may also be filed.
5. List of the matters on 25-07-2023.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)